

screen all orders for plant and equipment to be placed on a single country or single firm basis;

(b) if so, whether the Committee has started its work; and

(c) what efforts are being made to smoothen the working of the Committee in arriving at its decisions?

The Minister of Finance (Shri Morarji Desai): (a) to (c). No Standing Committee as such has been set up. For deciding important individual cases, *ad hoc* committees at the appropriate level may be set up as and when the need arises. These committees will function under the general or specific directives that may be given to them by Government in this behalf.

Small Savings Collections

1621. { Shri Damani;
Shri Padam Dev;
Shri Panigrahi;
Shri Bibhuti Mishra;
Shri Hem Raj;
Shri Parulekar;
Shri D. C. Sharma;

Will the Minister of Finance be pleased to lay a statement on the Table showing gross and net Small Savigs collections (State-wise) for the following periods:

- (i) from 1st April, 1956 to 31st March, 1957;
(ii) from 1st April, 1957 to 31st March, 1958;
(iii) from 1st April, 1958 to 31st March, 1959; and
(iv) from 1st April, 1959 upto-date?

The Minister of Finance (Shri Morarji Desai): A statement is laid on the Table of the House. [See Appendix, III, annexure No. 56.]

Remittances to Foreign Countries

1622. { Shri Oza;
Shri K. U. Parmar;

Will the Minister of Finance be pleased to lay a statement on the Table showing full statistical information of remittances made abroad by foreign and foreign-cum-Indian trading houses in this country out of profits made by them in this country during the last 5 years?

The Minister of Finance (Shri Morarji Desai): A statement showing the information for the three years 1956-57 to 1958-59 is laid on the Table of the House. [See Appendix III, annexure No. 57]. Information for the earlier periods is not available.

Joint Cadre Scheme in Tripura

1623. Shri Dasaratha Deb: Will the Minister of Home Affairs be pleased to state:

(a) whether it is a fact that there is a proposal for a "Joint Cadre Scheme" for the non-gazetted staff of the Medical as well as Engineering Departments of the Tripura Territorial Council and Tripura Administration;

(b) if so, whether prior consent of the Chairman, Tripura Territorial Council has been obtained; and

(c) whether adoption of such a "Joint Cadre Scheme" would entail powers on the Tripura Territorial Council in matters of appointment of its staff?

The Minister of Home Affairs (Shri G. B. Pant): (a) to (c). The Government have considered the feasibility of forming combined cadres for the non-gazetted staff under the Medical and Engineering departments of the Tripura Administration and the Territorial Council and have been advised that it is not possible to form such cadres under the provisions of the Territorial Councils Act, 1956. It is, however, open to the Council to request the Central Government to place the services of the required